

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1725

ANSWERED ON:22.08.2012

SPECIAL DISPENSATION QUOTA FOR MPS

Bhujbal Shri Sameer ;Mishra Shri Mahabal ;Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Law Ministry has pointed out that the special dispensation admission quota for MPs in KVs is not in conformity with the Delhi High Court order of November 17, 1998;
- (b) if so, the details thereof;
- (c) whether the revised guidelines of increase in the Quota would have an adverse impact on 25% reservation under the Right to Education Act;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

- (a) & (b) The Ministry of Law has not advised that admission quota under Special Dispensation admissions for Members of Parliament is not in conformity with Delhi High Court orders.
- (c) No Sir.
- (d) & (e) The normal admissions remain unaffected as the admissions under the scheme are over and above the class strength.